

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

No. Of Adjournment : 6

COURT NO. : 1

06.08.2019

O.A./260/68/2019

M.A./260/304/2019

B SINGH
-V/S-
M/O RAILWAYS

ITEM NO:2

FOR APPLICANTS(S) Adv. : Mr. N.R.Routray

FOR RESPONDENTS(S) Adv.: Mr. B. B. Patnaik

Notes of The Registry	Order of The Tribunal
	<p>Heard Learned Counsels for the applicant and respondents.</p> <p>Learned Counsel for the applicant submitted that he has filed MA No. 304/19 for condonation of delay. Objection to the MA has been filed by the respondents'counsel.</p> <p>Ld. Counsel for the applicant submitted that he has filed a representation dated 31.08.2018(Annexure-A/6) for consideration of payment of differential arrear salary which is pending before the respondent no.2. Ld. Counsel for the applicant has referred to the decision of Hon'ble High Court passed in W.P.(c) No.22363 of 2017 order dated 23.03.2018 (Annexure-A/5) in support of his case. He further submitted that the representation of the applicant be considered in the light of judgment of the Hon'ble High Court order dated 23.03.2018 (Annexure-A/5).</p> <p>In view of the above circumstances, the OA is disposed of at this stage with a direction to the respondent No.2/competent authority to consider the representation dated 31.08.2018(Annexure-A/6) filed by the applicant and dispose of the same as per the provisions of law and communicate the decision by passing a speaking and reasoned order to the applicant, within a period of two months from the date of a receipt of a copy</p>

of this order. It is made clear that we have expressed no opinion on the merit of the case.

With the above observations the MA as well as OA are disposed of accordingly. No order as to costs. Copy of this order be given to Ld. Counsels for both the sides.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

pms